

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN THE MATTER OF:**

Original Application No. 190/2024/EZ

M/s Bhagwati Stone Crushers Applicant.

VERSUS

Union of India & Ors Respondent.

**AFFIDAVIT FILED BY DIVISIONAL FOREST OFFICER, CHAIBASA FOREST
DIVISION, CHAIBASA, JHARKHAND, (i.e. RESPONDENT NO. 04 HEREIN**

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Aditya Narayan
ADITYA NARAYAN

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Aditya Narayan
ADITYA NARAYAN

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN THE MATTER OF:**

Original Application No. 190/2024/EZ

M/s Bhagwati Stone Crushers Applicant.

VERSUS

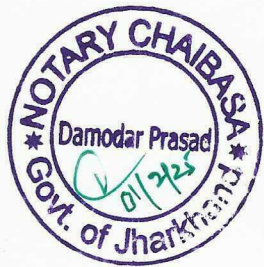
Union of India & Ors Respondent.

AFFIDAVIT FILED BY DIVISIONAL FOREST OFFICER,
CHAIBASA FOREST DIVISION, CHIABASA, JHARKHAND, (i.e.
RESPONDENT NO. 04 HEREIN)

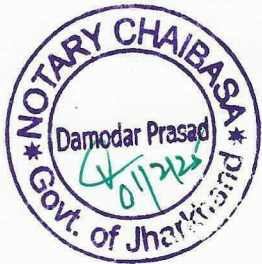
I, Aditya Narayan aged about 39 years, son of Dr. Hirday Narayan, Resident of Chaibasa P.S. Muffasil, P.O. Chaibasa, District West Singhbhum, State Jharkhand do hereby solemnly affirm and state as follows :-

1. That at present, I am working and posted as Divisional Forest Officer, Chaibasa Forest Division and as such, I am well acquainted with all the facts and circumstances of this case.

Identified by m. Aditya Narayan
21/07/2025



2. That I have gone through the contents of the instant original application and have fully understood the same.
3. That the answering respondent at the outset tenders his unqualified and unconditional apology before this Hon'ble Court for the inadvertent delay that took place in filing the counter affidavit as per this Court's direction.
4. That the answering respondent being a responsible government servant cannot even think to disobey any order passed by this Hon'ble Court, rather he is duty bound to comply the same and any sort of disobedience to the order of Hon'ble Court is beyond imagination.
5. That it is stated that through the order dated 20.01.2025, this Hon'ble Court has been pleased to direct the respondent no. 3 and 4 as follows:-



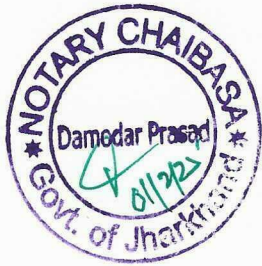
"3. We, therefore, impose a cost of Rs. 5,000/- each on Respondent Nos. 3 and 4, for wasting the time of the Court and for their lackadaisical

Identified by Mr
Aditya Narayan
 01/02/2025

attitude in prosecuting this case.

4. The cost shall be deposited with the Registrar, National Green Tribunal, Eastern Zone within one week

5. The said Respondents shall file counter affidavit within two weeks failing which they shall be liable for payment of further cost of Rs. 1000/- per day for each days delay counter affidavit."

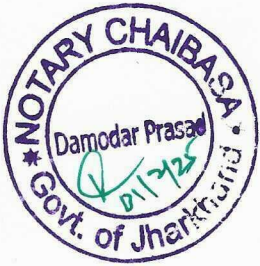


6. That in compliance to the aforementioned order, a sum of Rs. 10,000/- has been deposited with the Registrar, National Green Tribunal, Eastern Zone, through demand drafts bearing no. 229490 and 229491 dated 27.01.2025 of Rs. 5,000/- each.

7. That it is humbly stated and submitted that the instant Original Application is not maintainable at this stage on grounds of both law and facts and as such the same is liable to be dismissed.

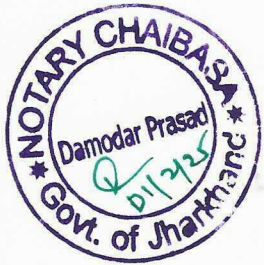
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01/02/2025

8. That it is most humbly submitted that before giving parawise reply to the statements made in the instant Original Application the answering respondent no. 04 is stating certain relevant and/or necessary facts for adjudication of the instant Original Application.
9. That it is stated and submitted that the area of interest is within the territorial jurisdiction of Chaibasa Forest Division in West Singhbhum district of Jharkhand. A brief background regarding the genesis of Management Plan For Sustainable Mining (MPSM) and Delineation of mining zones and Conservation Area/No Mining Zones in Saranda and Chaibasa in West Singhbhum district needs to be highlighted before going into the facts of the case.
10. That the Commission of Enquiry headed by Hon'ble Justice M.B.Shah was setup by the Government of India vide notification dated 22nd November, 2010 to inquire into the nature and extent of illegal mining of iron ore and manganese ore. The Commission of Enquiry, among other things, has also given due emphasis to protection of critical



wildlife habitats, corridors linking critical wildlife habitats and also considered the entire elephant landscape of eastern Jharkhand and western Odisha.

11. That in compliance of the Action Taken Report on the **'Memorandum of Action taken' on the 'First report on illegal mining of iron and manganese ores in the state of Jharkhand' of Justice M.B. Shah commission of inquiry**, submitted to the Government, the MoEF & CC, vide its letter F.No. 11-65/2024-FC, dated 23rd September, 2014, awarded the carrying capacity study in Saranda Forest Division in the West Singhbhum District, Jharkhand to Indian Council of Forestry Research and Education (ICFRE), Dehradun to suggest annual capacity for iron ore production. Based on the terms of reference (TOR) which included all aspects as suggested by the commission of enquiry, the ICFRE submitted the draft final report on 28.03.2016. The report was examined by a committee constituted on 04.04.2016 by the MoEF&CC. Based on the committee's recommendations the ICFRE report was accepted by the competent authority in the



Aditya Narayan
 Identified by me
 30/12/2025
 Advocate

MoEF & CC and has the approval of the Ministry. It is pertinent to mention that these are Central Government decision and the Forest Officers of MoEF & CC and state forest department are bound by the guidelines and circulars issued.

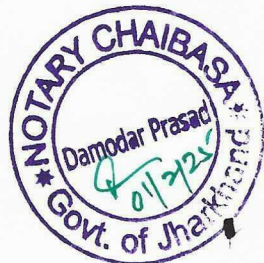
12. That it is pertinent to mention that under the Section 3 in The Forest (Conservation) Act, 1980

3. Constitution of Advisory Committee.-The Central Government may constitute a Committee consisting of such number of persons as it may deem fit to advise that Government with regard to-

- (i) The grant of approval under Section 2; and
- (ii) Any other matter connected with the conservation of forests which may be referred to it by the Central Government.

Hence the MPSM has a statutory legitimacy and is based on scientific assessment and is evidently an executive decision of the Government of India approved by the Ministry of Environment Forest & Climate Change.

13. That after detailed recommendation by Shah Commission and subsequent detailed study by ICFRE,

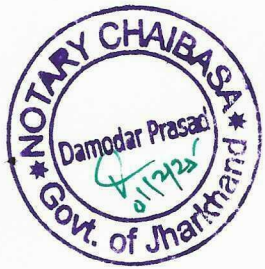


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Aditya Hazra
 01/02/2025

Ministry of Environment Forest & Climate Change, Government of India has duly approved Management Plan for Sustainable Mining (MPSM) for Saranda and Chaibasa on 8th June 2018.

Photocopy of Office Memorandum dated 8th June 2018 of Ministry of Environment Forest & Climate Change Government of India F.No. 11-65/2014-FC (Pt)] is annexed herewith and marked as **Annexure- A.**

14. That the ICFRE Study was conducted to comply with the recommendations of Hon'ble Justice Shah Commission of Enquiry. The ICFRE Study for delineation of conservation area/No mining zone has included critical Bio-diversity and wildlife corridors in addition to carrying capacity of Iron ore in their study (Point no. 12 E, Page no. 7 of MPSM in Saranda and Chaibasa in Singhbhum district, Jharkhand) .



Aditya Maurya
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 01/02/2025
 Advocate

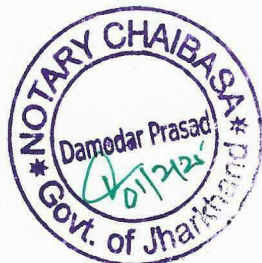
Photocopy of page no. 5 to
7 of MPSM is annexed
herewith and marked as

Annexure-B

15. That the area of Saranda and Chaibasa comes under Singhbhum Elephant Reserve. The irrational fragmentation of elephant habitats and corridors due to mining have led to huge human-elephant conflict in the region, hence present classification of conservation zone/No Mining and Mining zone is in the interest of wildlife protection also.

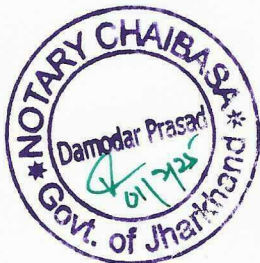
16. That it is humbly stated and submitted that the petitioner had submitted an online application no. SWSFST2005202494aa9 dated 20.05.2024 through Single Window System of Government of Jharkhand in the office of respondent no. 04 for grant of "Report of Distance from Forest, Forest Reserve and Sanctuary."

17. This report comprises of six point against which only objective information in the form of YES/NO is provided by the office of concerned Divisional Forest Officer. Out of these six points, one point



deals with the fact that whether the battery point or the project location falls within Conservation/No Mining Zone or not. That it is pertinent to mention that the mandate of the office of Divisional Forest Officer is to only issue the aforementioned report to the project applicant. The final decision regarding grant of CTE/CTO is to be taken by State Pollution Control Board.

18. That it is stated and submitted that details of mining zone-I in Chaibasa Forest Division are given in Table 5, page 12 of Management Plan for Sustainable Mining (MPSM) in Saranda and Chaibasa in Singhbhum district, Jharkhand. This table deals with villages where mining and allied activities are allowed. That it is humbly submitted that the battery point as mentioned in online application no. SWSFST2005202494aa9 dated 20.05.2024 i.e. Village Baliyapada, Thana no. Kolhan-368 does not find mention in the aforementioned Table 5.



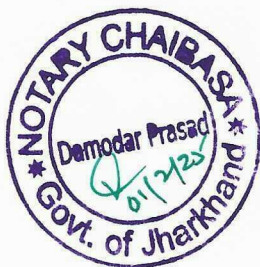
Photocopy of page no. 12 of MPSM is annexed herewith and marked as **Annexure-C**.

Aditya Hazra
 Identified by me
20/05/2024
 Advocate

19. That it is further submitted that as per point no. 13 given in page no. 8 of the MPSM- .- "**The remaining area outside the identified mining zone (zone I & II) shall be closed for the purpose of mining.**" Therefore, accordingly the certificate vide memo no. 1069 dated 27.06.2024 as well as subsequent clarification vide memo no. 1178 dated 09.07.2024 was issued by Divisional Forest Officer, Chaibasa Forest Division.

- i. Photocopy of page no. 8 of MPSM is annexed herewith and marked as **Annexure-D**
- ii. Photocopy of memo no. 1069 dt. 27.06.2024 and letter no. 1178 dt. 09.07.2024 is annexed herewith and marked as **Annexure- E & F.**

20. That it is stated and submitted that the map showing Mining and Conservation zones in Saranda & Chaibasa Division has been given in page 52 of MPSM. As per the map, villages/compartments falling in mining zone have been shown in white colour and remaining village/compartments have



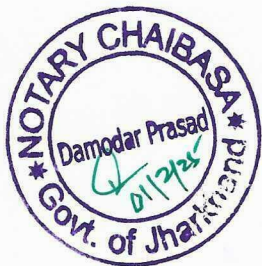
Aditya Nandan
 Identified by me
 01/02/2025
 Advocate

been shown in yellow colour. That it is further submitted that based on shape file of areas falling under MPSM available in the office of Divisional Forest Officer, Chaibasa Forest Division a detailed map of Mining and No Mining/Conservation Zone falling within Chaibasa Forest Division has been prepared.

i. Photocopy of page no. 52 of MPSM is annexed herewith and marked as **Annexure-G**.

ii. Photocopy of map of Chaibasa Forest Division showing Mining & No Mining/Conservation Zone is annexed herewith and marked as **Annexure-H**.

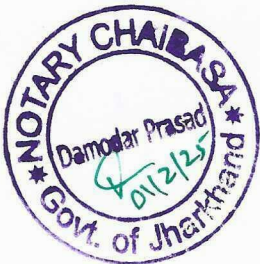
21. That a section of the aforementioned map comprising of the applied area as well as nearby villages has been annexed with this paragraph. As per this map, the applied area i.e. village Baliyapada, Thana-Kolhan, Thana No. 368 has been mistakenly labelled as village Baliyaposi, although there is only one such village by this



name bearing thana no. Kolhan 450 as indicated in the map. This is also evident from the cadastral map of village Baliyapada, Thana no. Kolhan 368 and neighbouring revenue villages Tarapai and Parsa as the village Baliyapada can be seen situated at the boundaries of these villages. That it is further submitted that as per the maps given in annexure G, H, I, J & K both the villages fall under No Mining/Conservation zone.

i. Photocopy of section of the map annexed as **Annexure-H** comprising of the applied area as well as nearby villages is annexed herewith and marked as **Annexure-I**.

ii. Photocopy of cadastral map of village Tarapai (Sheet no. 04), Parsa (Sheet No. 01) and Baliyapada is annexed herewith and marked as **Annexure- J, K & L**.

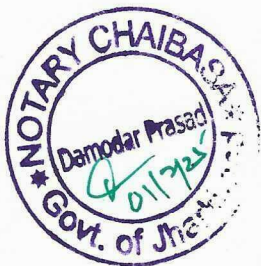


Ashish Kumar
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01/02/2025

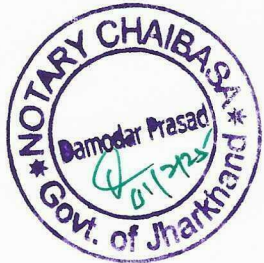
22. That it is further submitted that it is amply clear from the maps of MPSM that entire village is considered as a single unit for inclusion under mining or No Mining/Conservation zone and not just the forest areas. This is also evident from the list of villages falling under mining zone-I as given in Table 5 of MPSM (**Annexure-C**). For example, the total area of Barajamda village as given in the table is 1442.89 ha. out of which only 607.09 ha. is forest area while the remaining area is non forest area.

23. That it is humbly stated and submitted that in a related matter of M/s Singhbhum Agrochem Industries, the proponent had applied for NOC for carrying out limestone mining in non forest area of village Bamebasa and Mauda of Chaibasa Forest Division. In this case of also the Divisional Forest Officer, Chaibasa Forest Division raised an objection as both the said areas come under no mining zone as per MPSM in Saranda and Chaibasa of Singhbhum District.

24. That it is further submitted that in this matter, the project proponent sought for clarification and



necessary direction to remove the aforesaid areas from no mining zone from Ministry of Environment, Forest and Climate Change. That in reply to this, it was clarified by Ministry of Environment, Forest & Climate Change vide letter dated 23.08.2022 that mining activities are prohibited in Bamebasa and Mauda villages of Chaibasa Division as both the areas fall in the conservation zone. Thus, it is amply clear that applicability of MPSM is not limited to iron and manganese ore only.



Photocopy of letter dated 23.08.2022 of Ministry of Environment, Forest & Climate Change is annexed herewith and marked as

Annexure-M.

25. That with regard to the statements made by the petitioner in paragraph - 1 to 4 of the instant Original Application under reply it is humbly stated and submitted that same are matter of record and hence require no comment at this stage by the answering respondent.

26. That with regard to the statements made by the petitioner in paragraph -1 to 9 under "BRIEF FACTS OF THE CASE" of the instant Original Application under reply it is humbly stated and submitted that the same are facts and issues highlighted by the petitioner in the instant Original Application which have to be adjudicated by the Hon'ble Court under the fact and circumstances of the case. The Management Plan for Sustainable Mining (MPSM) has already been thoroughly explained and it is based on unwavering and clear considerations for sustainable mining and protection of environment, forest and wildlife. There are no internal inconsistencies, despite the petitioner's attempts to unjustifiably establish them. It seems the petitioner is trying to advance his own agenda at the expense of sustainable principles.



27. That with regard to the statement made by the petitioner in paragraph -10 of the instant Original Application under reply it is humbly stated and submitted that the same are grounds which have been placed before the Hon'ble Court by the petitioner for adjudication and hence need no

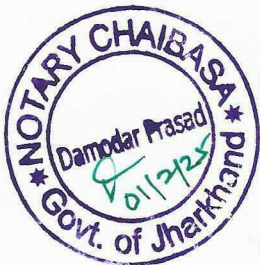
Aditya Prasad
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 01/02/2025

detailed comment at this stage. However, the averments raised by the petitioner in the aforementioned paragraph have been replied in paragraph 16 to 24 of this counter affidavit.

28. That with regards to the statements made by the petitioner in paragraph - 11 and 12 of the instant Original Application under reply it is stated that the same are matter of record and hence require no comment.

29. That with regards to the statements made by the petitioner in paragraph -13 and 14 of the instant Original Application under reply it is humbly stated and submitted that the same are prayer of the petitioner which are not maintainable in the eye of law as well as facts and circumstances of the case. That it is further submitted that applicability of MPSM dated 08.06.2018 on minerals other than iron ore/manganese and over non forest area has been clarified in paragraph 16 to 24 of the counter affidavit.

30. That the petitioner has misled the Hon'ble Court by presenting concocted narrative whereby the confusion regarding the fabricated inconsistencies



Aditya Kumar
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 3/12/2015

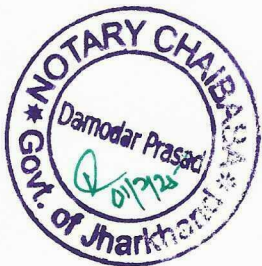
in MPSM has been presented. The pertinent question remains.

- (i) Whether the applied area i.e village Baliyapada, Thana No. Kolhan 368 is part of Conservation/No Mining Zone under Management Plan for Sustainable Mining - the answer is affirmative.
- (ii) Whether the key principles of Environmental Jurisprudence such as precautionary principles Doctrine, Sustainable Development and Public Trust Doctrine laid down by the Hon'ble Supreme Court will be jeopardized if consideration of applied area as part of mining zone supercedes the factual interpretation of MPSM - the answer is affirmative.
31. That other and further grounds shall be urged at the time of hearing of the matter.
32. That the petitioner is not entitled to any relief as prayed in the prayer portion of the Original Application.
33. That, in view of the submissions, facts and circumstances the present Original Application is liable to be dismissed.



Aditya Hazare
 Identified by me
20/12/2012
 Advocate

34. That, the instant Original Application is not maintainable in the eye of law and is liable to be rejected by this Hon'ble Court with cost.
35. That, the answering respondent craves leave before this Hon'ble Court to file further affidavit if as and when required and/or directed by this Hon'ble Court.
36. That, this counter affidavit is being filed bonafide and in the interest of justice.
37. That, I have gone through the contents of this counter affidavit and have fully understood the same.
38. That the statements made in paragraphs 1 to 4 are true to my knowledge and the statements made in paragraphs 5 to 30 are true to my information which are derived from the relevant records of this case and rest are by way of my humbly submission before this Hon'ble Court.



Aditya Narayan

Identified by me

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6/11/2025
Advocate



VERIFICATION

I, Aditya Narayan, son of Dr. Hirday Narayan, aged about 39 years, by Religion Hinduism, by Occupation-Service under the Chaibasa Forest Division, Chaibasa in the office of Divisional Forest Officer, Chaibasa Forest Division, Chaibasa, Government of Jharkhand, having its office at DFO Chaibasa, Van Bhawan, P.O-Chaibasa, P.S -Chaibasa Sadar, District-West Singhbhum, Jharkhand.

Date:

Place:

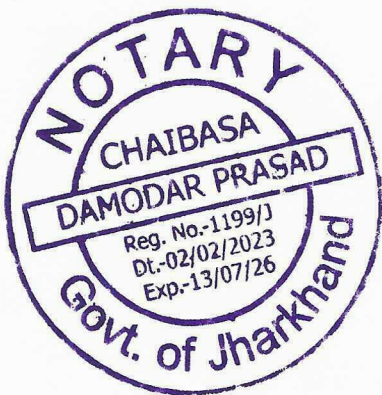
Identified by me:

[Signature]
Advocate

[Signature]
Deponent
ADITYA NARAYAN

Identified by me
[Signature]
Advocate

43
01-2-25



n/Smt./Ku... *Aditya Narayan* ...
has been identified by sri/smt/ku.....
..... *m. P. Sharma* Advocate
Who Solemnly affirmed and declare
before me

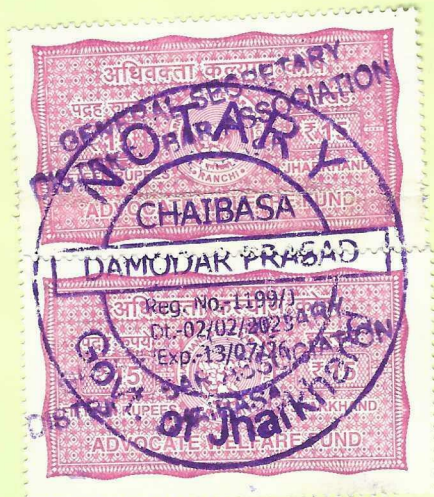
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01-2-25
DAMODAR PRASAD
NOTARY, CHAIBASA

Serial No.

50770

Before at Chaibasa
West Singhbhum (Jharkhand)

AFFIDAVIT / शपथ पत्र / ALL NOTARIAL PURPOSE



43
1-2-25

Damodar
01/2/25
DAMODAR PRASAD
NOTARY, Regd. No.-1199/J
Govt. of Jharkhand
CHAIBASA-833201

F.No.11-65/2014-FC (Pt)
Government of India
Ministry of Environment Forests & Climate Change
(FC Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110003
Dated: 8th June 2018

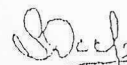
OFFICE MEMORANDUM

Sub: Management Plan for Sustainable Mining and delineation of Mining Zones and Conservation area / no mining zone in Saranda and Chaibasa in Singhbhum District, Jharkhand

Kindly refer to the 'memorandum of action taken' on the 'first report on illegal mining of iron and manganese ores in the state of Jharkhand' of Justice M. B. Shah Commission of inquiry submitted to the Ministry of Mines.

The Management Plan for Sustainable Mining (MPSM) and delineation of mining zones and Conservation Area / No mining zones in Saranda and Chaibasa in Singhbhum District Jharkhand, duly approved by the competent authority, is enclosed for further necessary action.

Enclosed- As above



(Sandeep Sharma) 8.6.18

Sr. Assistant Inspector General of Forests (FC)

1. Secretary, Ministry of Mines, Govt. of India
Shastri Bhawan, New Delhi.
2. Secretary, Ministry of Steel, Govt. of India
Udyog Bhawan, New Delhi
3. Chief Secretary, Govt. of Jharkhand
Ranchi.
4. Principal Secretary (Forest)
Department of Forests, Govt. of Jharkhand
Ranchi.

Copy to:-

1. PS to Hon'ble MEF
2. Secretary, MoEF&CC, Govt. of India
3. DGF & SS, MoEF&CC, Govt. of India
4. ADGF (FC), MoEF&CC, Govt. of India
5. IGF (FC), MoEF&CC, Govt. of India
6. JS (IA) MoEF&CC
7. Monitoring Cell, FC Division in MoEF&CC to place it on website forestclearance.nic.in

11. The process for identifying critical pristine forests for conservation is in progress and the concept has been used in identifying the forest area which are critical for wildlife, forest and biodiversity conservation. As a policy the dense and biodiverse forest with significant wild flora and fauna population should not be diverted for mining purpose especially when sufficient mineral deposits are available elsewhere for feeding the related industries. In Saranda and Chaibasa sufficient iron and manganese ores deposits are available in the eastern boundary of Saranda forest adjoining Chaibasa with good forest cover which according to ICFRE can last for more than 50 to 100 years and mining may be allowed there with sufficient safeguards. This area has many operating mines and has been worked in past also and already fractured and disturbed the landscape. This area is adjoining the mining areas of Odisha. The iron ore complex in Meghahatuburu, Kiriburu, Baraibury, Gua and Noamundi in Jharkhand and, Barbil and Joda in Odisha makes contiguous area for iron and manganese ore mining and may be developed for sustainable mining with adequate integrated forest and wildlife management plan. The entire landscape of eastern Jharkhand and western Odisha is full of wild elephants and traditional corridor exists for the movement of elephants from one habitat to another.

12. Carrying capacity study report of ICFRE- a brief review.

A. Iron ore deposit in Singhbhum districts of Jharkhand state: The iron rich area of Jharkhand state comprises of the northern part of the so called "horse shoe" of iron ore bearing belt of Singhbhum districts which comprise of Iron Ore Group of rocks of late Archaean to early Proterozoic age. The regional structure is a low NNE plunging synclinorium overturned towards southeast. The western limb of the synclinorium hosts some of the major iron ore deposits like Kiriburu, Meghahatahuru, Karampada, Ghatkuri and Gua. In the eastern limb the deposit of iron ore is available at Noamundi. Four major types of iron ores found in the Saranda and Chaibasa regions, such as massive, laminated, shaley and powdery ore. Average thickness of mineralization is 75-80 meter. These iron ore are of very high grade possessing more than 58% of iron content. Besides high-grade iron ore, low-grade iron ore are also found as Banded Iron Formation and Ferruginous shale containing more than 45% of Fe content.

B. Iron ore deposits in forest area: Almost entire iron rich mining area of the region is located within dense forests. Sal (*Shorea robusta*) is the most dominant

vegetation in the forests which confirm broadly to Champion and Seth type 3C/2e (ii) Moist Peninsular Low Level Sal Forests. The Saranda forest is full of biodiversity and home of many endangered flora and fauna and home of the elephant and is corridor for movement of wildlife which connect many other protected areas in the north and central India. This region has good drainage system with Koena and Karo as the chief perennial rivers and several perennial streams.

- C. Re-assessment of iron ore deposit in Jharkhand:** According to IBM, as per the ICFRE report, about 4000 million tonnes of iron ore is reported in Jharkhand. The cut-off grade for this estimation was 58% Fe content in iron ore (Hematite); now with the IBM revising the threshold value of iron ore to 45% Fe, this has necessitated the reassessment of all iron ore deposit of Jharkhand afresh. This is bound to enhance the iron ore reserve and resource of the state manifold. The Mining lease holder companies will prepare the revised mining plan and use latest mechanised mining technology. The revised mining plan shall be approved by Indian Bureau of Mines (IBM) and fresh environment clearance will be required from MoEF&CC. The estimation of iron ore has been exaggerated in the approved mining plan to 2418.029 million tonnes whereas ICFRE team has estimated the iron ore to be 2157.695 million tonnes spread over 199.54 sq km of land. As per the Indian Minerals Yearbook 2013 (Part- I) 52nd Edition, the total iron ore (hematite) deposit in West Singhbhum district is 2304 MT (proven 1840 MT and probable 464 MT).
- D. Total requirement of iron ore:** The total requirement of iron ore for the existing steel plants with 15.054 MTPA capacities is 24.058 MTPA. With the proposed expansion of existing steel plant capacity to 21.874 MTPA, the estimated requirement of iron ore is 35 MTPA. In addition to this, the proposed new steel plants with 60.9 MTPA capacities in Jharkhand would require additional Iron ore of 96.2 MTPA. Thus a total of about 131.0 MTPA of iron ore for a production of 83.0 million tonnes of steel will be required. Keeping in view the existing status of the mines, demand and supply of iron ore, the assimilative and supportive capacity of environment and reserve in Saranda-Chaibasa after taking into consideration the EC consent, Mining Plan, infrastructure and road network the suggested annual cap for ore production has been assessed by ICFRE to be **64 MTPA**. Further, keeping in view the strengthening of existing infrastructure, proposed

installation of conveyor, railway sidings and other mitigation measure, the supportive capacity may be enhanced to the proposed EC consent capacity of 99.9 MTPA or say 100.0 MPTA with the required statutory clearances, strict regulation and monitoring mechanism. At present around 64 MTPA may be allowed to be mined by various lease holders subject to EC issued by MoEF&CC unless strengthening of existing infrastructure, proposed installation of conveyor, railway sidings and other mitigation measure are reported by lease holder.

The mining output from these mines in identified mining zone may be enhanced subject to the improvement in the infrastructure and adoption of state-of-the-art-technology by the mining company and fresh EC issued by MoEF&CC on the basis of approved mining plan.

E. Identification of important critical biodiversity zones and wildlife corridors for conservation: The ICFRE study has identified critical biodiversity zones (two Biodiversity Conservation Area/ No mining zones and three Critical biodiversity Hot Spot) and important wildlife corridors which need to be conserved. Based on the ICFRE report, these critical areas have been geo-referenced and the forest compartments have been identified for conservation. These areas shall be provided protection by the state government under Indian Forest Act, 1927, Wildlife (Protection) Act, 1972 and Biological Diversity Act, 2002 and rules made thereunder.

F. Forest Compartments in Saranda and Chaibasa Forest and its status: The Saranda Forest has forest compartment boundaries whereas the Chaibasa Forests has village boundaries. The entire forests compartment/ village boundary in Saranda and Chaibasa Forest Divisions along with the status which include the forest compartment / village in which mining is allowed as well as the Biodiversity Conservation Area/ No mining zones, Critical biodiversity Hot Spots and important elephant corridors and other areas which need to be conserved and where no mining shall be considered at present is given in Appendix-1. In Saranda and Chaibasa the mineralised area is limited to few compartments/ villages only. These compartments /villages will be considered for mining purposes as per the area mentioned in the mining zones and the remaining areas will be treated as Conservation Area/ No mining zone for mining purposes only.

ANNEXURE-3- C

Annexure - C
25

Management Plan for Sustainable Mining (MPSM) in Saranda and Chaibasa in Singhbhum District, Jharkhand

Meralgara	410.59	112.92
Noamundi	844.39	196.59
Parambaljori	885.21	86.83
Sarbil	1488.03	47.54
Silpunji	103.77	17.78
Others	518.58	67.26

Chaibasa Forest- Mining Zone: That forest compartments bearing iron ore deposit and such very dense forests cover spread upto 50 % area of the forest compartment have been considered for mining and allied activities. These areas are delineated and geo-referenced and may be considered as mining zone-I for mining and other allied activities. (Table-5)

Table-5: Compartment under Proposed Development/Mining				
S.No.	Village Name	Area (Ha.)	VDF Area (ha.) under Phase I	VDF Area (%)
1	Balijor	401.63	1.17	0.29
2	Barajamda	1442.89	0.00	0.00
3	Bokna	831.95	21.63	2.60
4	Diriburu	591.44	0.00	0.00
5	*Khasjamda	314.46	0.00	0.00
6	Korta	354.93	1.15	0.32
7	Meralgara	410.59	0.00	0.00
8	Noamundi	844.39	1.13	0.13
9	*Parambaljori	885.21	0.00	0.00
10	*Silpunji	103.77	0.00	0.00
	Total	6181.27	25.08	0.41

Note: * Village Parambaljori, Silpunji and Khasjamda are partly falling under Proposed Development/Mining Zone

- C. Mining areas:** Those mining leases spread over Zone-I and Zone-II shall be treated as merged and considered as one entity for preparation of the mining plan and approved by IBM. However, the mining plan shall be prepared so as to start the mining in Zone-I and progressively proceed towards Zone-II in a phased manner.
- D. Sanctity of the existing lease boundary would be maintained:** Those existing mining leases which are extending into biodiversity hotspots/ critical hotspots, the sanctity of the existing lease boundary would be maintained and mining would also be allowed in the existing mining lease subject to adequate safeguards for the purpose of scientific and sustainable mining. The balance area of the forest

13. Identification of Mining Zones for mining of ore: The underlined principle to be followed shall be to divert minimum forest area for mining and producing maximum output depending upon the approved mining plan and Environment clearance (EC) under EP Act 1986. Areas outside the Conservation Area/ No mining zones have been examined by experts of FSI by using the latest forest maps in order to identify the pristine forests which need to be saved from destruction caused by mining and allied activities. For this the very dense forests (VDF) with canopy density above 70% spread over forest area of more than 1.00 ha have been identified and considered for identification of pristine forest for the purpose of mining. It has been observed that the mining activities were mostly concentrated in the eastern part of the Saranda and sizable area has already been opened for mining. These mines were suspended owing to the detection of rampant uncontrolled and illegal mining affecting adversely the forest and wildlife. The mineral deposits in the central zone (Ankua) is under pristine forest full of biodiversity and important for forest and wildlife conservation. Considering the need to conserve the diverse forest and wildlife wealth in the Saranda, the forest compartments/villages having mineral deposits and mining leases granted for mining in the eastern boundary of Saranda have been considered for inclusion in the mining zone. The remaining area outside the identified mining zones (zone-I&II) shall be closed for the purpose of mining and the delineation of 'mining zone' in Saranda and Chaibasa in Singhbhum District, Jharkhand except as referred in para 15(b) will be reviewed when the mineral deposits in the eastern boundary in the identified mining zones are almost exhausted and appropriate technology is available for extraction of mineral from biodiverse forest area without damaging the forest and wildlife.

A. Saranda forest: The mineralised forest area with iron ore deposits in the Saranda forest have been identified with forest compartments and are given in **Table-1**.

S.No.	Compartment	Compartment Area ha.)	Iron outcrop area (ha.)
1	A-10	174.59	52.83
2	A-11	191.41	148.21
3	A-12	325.79	217.4
4	A-13	518.91	153.57
5	A-14	245.00	52.77
6	A-16	495.58	36.81
7	A-18	218.85	38.87
8	A-19	182.81	67.24
9	A-20	402.33	359.76
10	A-21	226.17	219.15

Government of Jharkhand

Department of Forest, Environment and Climate Change

Permission Letter : LETTER20240627

Acknowledgment No: SWSFST2005202494aa9

Issue Date: 27-06-2024

Name Of Applicant : Manoj Kumar

Email ID : bhagwatistonecrusher54@gmail.com

Contact no.: 8987305243

Report of Distance from Forest, Forest Reserve and Sanctuary

SNo	Checkpoint	Divisional Forest Officer
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250 m?	Yes
2	Whether Project location come under No Mining Zone?	Yes
3	Does there any National park located within 10 km from project location?	No
4	Does there any Wildlife sanctuary located within 10 km distance from project location?	No
5	Does there any ESZ available within 10 km distance from project location?	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)?	No

Name :

Designation: Divisional Forest Officer

Signature: Chabasa Forest Division

*The certificate to be issued by the Divisional Forest Officer of the respective Divisions and upload

प्रां. - 1069

दिनांक - 27/06/2024

Department of Forest, Environment and Climate Change

Report of Distance from Notified Forest, National Park, Sanctuary & Eco-Sensitive Zone

Name Of Applicant: Manoj Kumar
 Institution Type: Non Government
 Email ID: bhagwatistonecrusher54@gmail.com
 Contact no.: 8987305243

Location of Proposed Land

District: West Singhbhum
 Thana No.: 368
 Khata No.: 87,126,172
 Battery Point: 1,4,7,8,9,10,11,85,84,75,76,74
 Thana Name: KOLHAN
 Khesra Name: 1,4,7,8,9,10,11,85,84,75,76,74

#	Checkpoint	Range Forest Officer	Divisional Forest Officer
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250 m? *	Yes	Yes
2	Whether Project location come under No Mining Zone? **	Yes	Yes
3	Does there any National park located within 10 km from project location? *	No	No
4	Does there any Wildlife sanctuary located within 10 km distance from project location? *	No	No
5	Does there any ESZ available within 10 km distance from project location? *	No	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)? *	No	No

Division DFO Chaibasa

Letter No. _____

Date of issue _____

Signature: _____
 Name: Divisional Forest Officer
 Chaibasa Forest Division

Divisional Forest Officer

पत्रांक - 1069

दिनांक - 27/06/2024



कार्यालय :- वन प्रमण्डल पदाधिकारी, चाईबासा वन प्रमण्डल, चाईबासा।

E-mail:- 206cbsadiv648@gmail.com, dfo-chaibasa@gov.in



पत्रांक : 1178

दिनांक : 09/07/2024

सेवा में

श्री मनोज कुमार
मेसर्स भगवती स्टोन कशर
न्यू कॉलोनी, चाईबासा।

विषय:- Report of Distance from Forest, Forest Reserve and Sanctuary upon application of Manoj Kumar over village Baliyapada, Thana No. 368, Khata No. 87, 126, 172, Khesra No. 1, 4,7, 8, 9, 10, 11, 85, 84, 75, 76, 74

प्रसंग:- आपका आवेदन पत्र दिनांक 04.07.2024

महाशय,

वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली के पत्र संख्या- 11-65/2014-FC(Pt) दिनांक 08.06.20218 के द्वारा सक्षम स्तर से अनुमोदित The Management Plan for Sustainable Mining (MPSM) के पृष्ठ संख्या 11 एवं 12 (छाया प्रति संलग्न) के Table-5: compartment under Proposed Development/Mining Zone में दिये गये 10 गाँवों की सूची में गाँव बालियापदा उल्लेखित नहीं है। अतः आवेदित गाँव बालियापदा Mining zone के अन्तर्गत उल्लेखित नहीं है।

अनुलग्नक:-यथोक्त।

आपका विश्वासी

Kumar 09/07/24

वन प्रमण्डल पदाधिकारी
चाईबासा वन प्रमण्डल, चाईबासा।

[Signature]

F.No.11-65/2014-FC (Pt)
Government of India
Ministry of Environment Forests & Climate Change
(FC Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110003
Dated: 8th June 2018

OFFICE MEMORANDUM

Sub: Management Plan for Sustainable Mining and delineation of Mining Zones and Conservation area / no mining zone in Saranda and Chaibasa in Singhbhum District, Jharkhand

Kindly refer to the 'memorandum of action taken' on the 'first report on illegal mining of iron and manganese ores in the state of Jharkhand' of Justice M. B. Shah Commission of inquiry submitted to the Ministry of Mines.

The Management Plan for Sustainable Mining (MPSM) and delineation of mining zones and Conservation Area / No mining zones in Saranda and Chaibasa in Singhbhum District Jharkhand, duly approved by the competent authority, is enclosed for further necessary action.

Enclosed- as above

Sandcep

(Sandcep Sharma) 8.6.18

Sr. Assistant Inspector General of Forests (FC)

1. Secretary, Ministry of Mines, Govt. of India
Shastri Bhawan, New Delhi.
2. Secretary, Ministry of Steel, Govt. of India
Udyog Bhawan, New Delhi
3. Chief Secretary, Govt. of Jharkhand
Ranchi.
4. Principal Secretary (Forest)
Department of Forests, Govt. of Jharkhand
Ranchi.

Copy to:-

1. PS to Hon'ble MEF.
2. Secretary, MoEF&CC, Govt. of India
3. DGF & SS, MoEF&CC, Govt. of India
4. ADOF (FC), MoEF&CC, Govt. of India
5. IGF (FC), MoEF&CC, Govt. of India
6. JS (IA) MoEF&CC
7. Monitoring Cell, FC Division in MoEF&CC to place it on website forestclearance.nic.in

25	KP-35	281.88	126.45	44.86
26	KP-36	578.62	173.16	29.93
27	TK-47	287.47	83.36	29.00
	Total	10670.52	2690.30	25.21
A-Ankua, G-Ghatkuri, S-Samta, T-Tirilposi, TK- Thalkobad, K-Kumdi, KP-Karampada				
Note: * Compartment no. KP-29 and G-33 are partly falling under Proposed Development/Mining Zone				

- b. **Saranda Forest-Mining Zone-II:** That forest compartment bearing iron ore deposit and has such very dense forests cover spread above 50 % area of the forest compartment are delineated and geo-referenced and may be considered as mining zone-II for mining and other allied activities. Mining proposals will be accepted in Zone-II also. (table-3).

S.No.	Compartment No.	Area (Ha.)	VDF Area (ha.)	VDF Area (%)
1	KP-10	263.80	144.42	54.75
2	KP-14	501.89	306.85	61.14
3	KP-23	349.11	269.02	77.06
4	KP-24	268.21	200.22	74.65
5	KP-30	477.69	289.10	60.52
6	KP-33	300.89	157.43	52.32
	Total	2161.59	1367.03	63.24
A-Ankua, G-Ghatkuri, S-Samta, T-Tirilposi, TK- Thalkobad, K-Kumdi, KP-Karampada				

- B. **Chaibasa Forest:** The mineralised forest area with iron ore deposits in the Chaibasa forest have been identified with forest compartments and are given in Table-4.

Village	Village Area (Ha.)	Iron outcrop (Ha.)
Balijor	401.63	180.09
Bara Baljori	1204.30	9.33
Barajamda	1442.89	10.75
Bokna	831.95	77.14
Dirburu	591.44	17.52
Gundjora	552.33	0.11
Kantoari	717.05	55.99
Khasjamda	314.46	215.01
Korta	354.93	333.15
Kumirat	349.52	45.40
Kutingta	470.29	19.39
Lipunga	1466.27	21.59
Mahudi	1420.69	5.98

Meralgara	410.59	112.92
Noamundi	844.39	196.59
Parambaljori	885.21	86.83
Sarbil	1488.03	47.54
Silpunji	103.77	17.78
Others	518.58	67.26

Chaibasa Forest- Mining Zone: That forest compartments bearing iron ore deposit and such very dense forests cover spread upto 50 % area of the forest compartment have been considered for mining and allied activities. These areas are delineated and geo-referenced and may be considered as mining zone-I for mining and other allied activities. (Table-5)

S.No.	Village Name	Area (Ha.)	VDF Area (ha.) under Phase I	VDF Area (%)
1	Balijor	401.63	1.17	0.29
2	Barajamda	1442.89	0.00	0.00
3	Bokna	831.95	21.63	2.60
4	Diriburu	591.44	0.00	0.00
5	*Khasjamda	314.46	0.00	0.00
6	Korta	354.93	1.15	0.32
7	Meralgara	410.59	0.00	0.00
8	Noamundi	844.39	1.13	0.13
9	*Parambaljori	885.21	0.00	0.00
10	*Silpunji	103.77	0.00	0.00
	Total	6181.27	25.08	0.41

Note: * Village Parambaljori, Silpunji and Khasjamda are partly falling under Proposed Development/Mining Zone

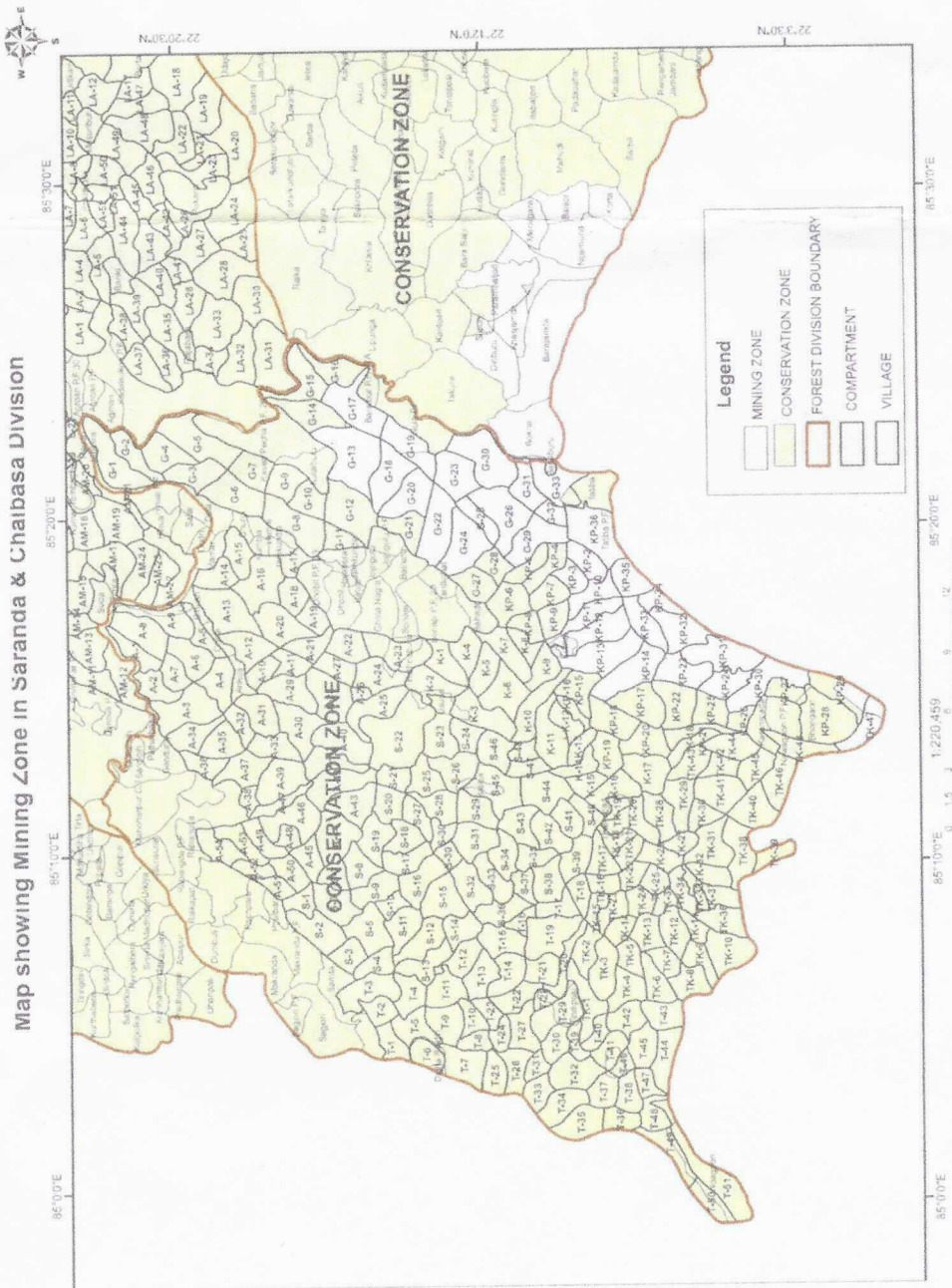
C. Mining areas: Those mining leases spread over Zone-I and Zone-II shall be treated as merged and considered as one entity for preparation of the mining plan and approved by IBM. However, the mining plan shall be prepared so as to start the mining in Zone-I and progressively proceed towards Zone-II in a phased manner.

D. Sanctity of the existing lease boundary would be maintained: Those existing mining leases which are extending into biodiversity hotspots/ critical hotspots, the sanctity of the existing lease boundary would be maintained and mining would also be allowed in the existing mining lease subject to adequate safeguards for the purpose of scientific and sustainable mining. The balance area of the forest

ANNEXURE - G

Annexure - G

148



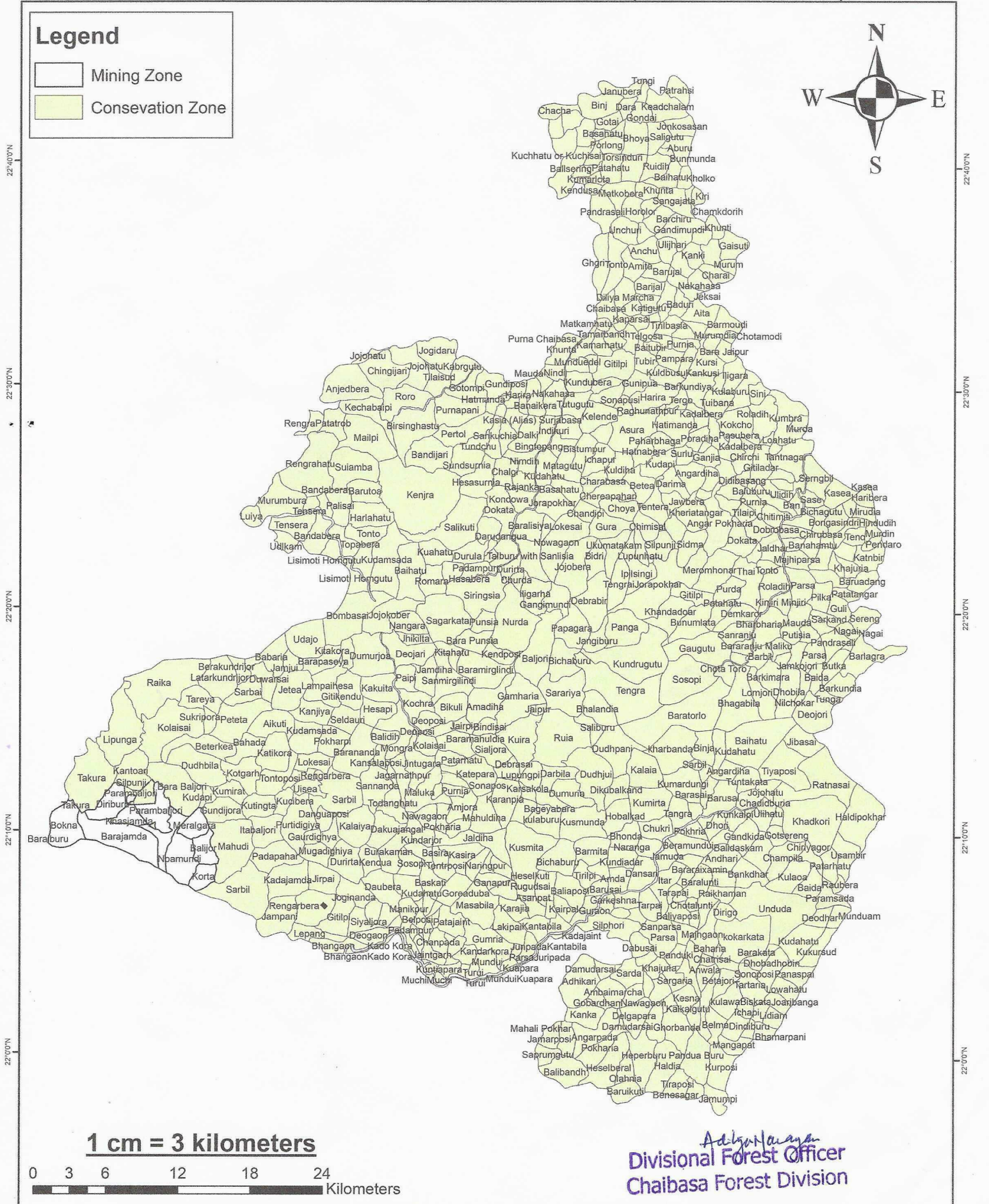
Aditya Narayan
 Divisional Forest Officer
 Chaibasa Forest Division

Conservation Zone and Mining Zone Map

85°30'0"E 85°40'0"E 85°50'0"E 86°0'0"E

Legend

- Mining Zone
- Conservation Zone



1 cm = 3 kilometers

0 3 6 12 18 24 Kilometers

Aditya Narayan
 Divisional Forest Officer
 Chaibasa Forest Division

85°30'0"E 85°40'0"E 85°50'0"E 86°0'0"E

Map of Conservation Zone and Mining Zone



As per Attribute:
Village Name: Ballyaposi
Thana No. : 368
Zone: Conservation Zone

Divisional Forest Officer
Chaibasa Forest Division

Annexure - J

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Tarapai

नाम ग्राम ताड़ापाई

ग्राम कोष्ठान

ग्राम नम्बर ४०८

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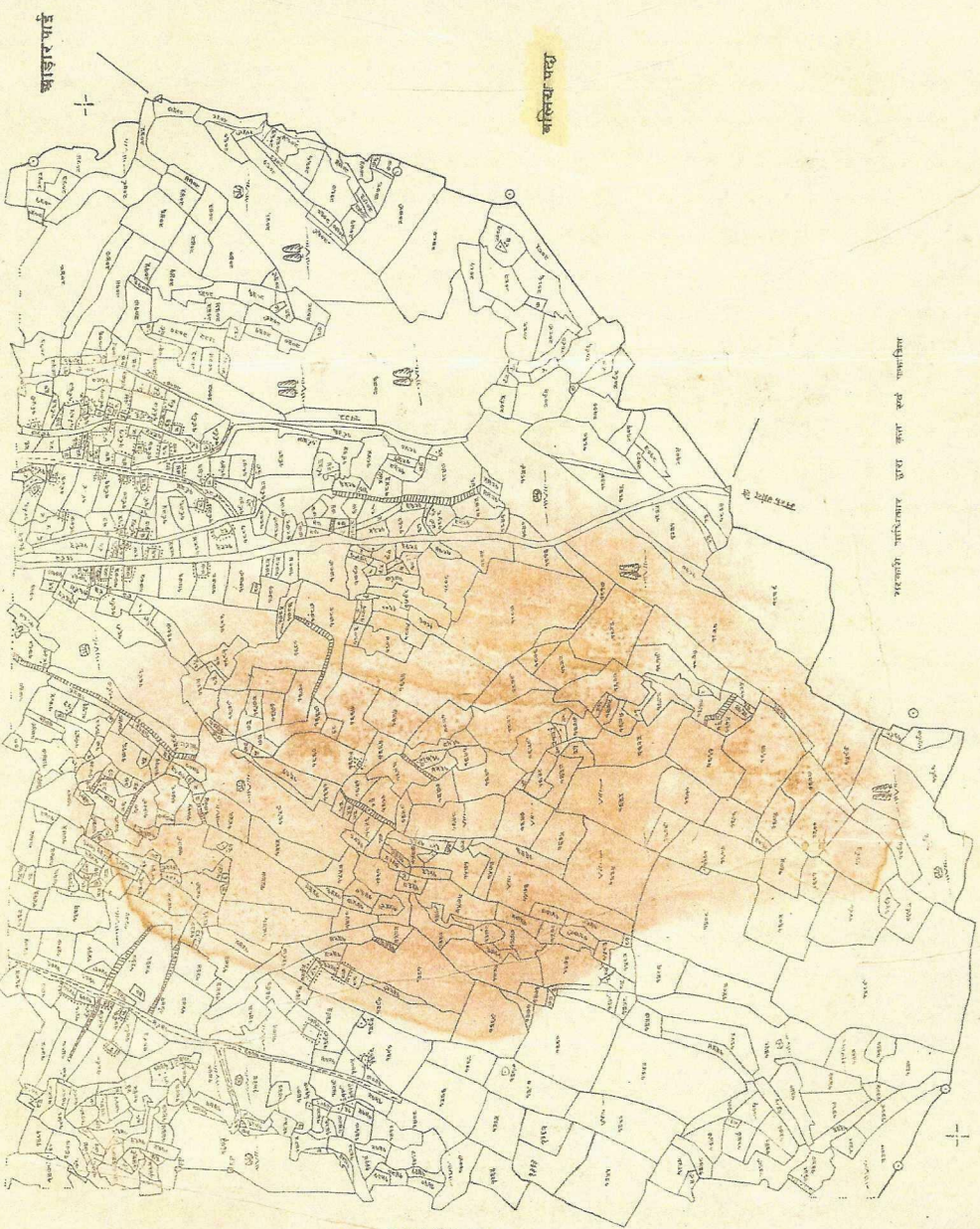
जिला सिंहभूम

मण्डल (B.P.) ११२६६ (११६६)

मण्डल ११६६०-६१६६५

संख्या ११६६०
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११६६०-६१६६५



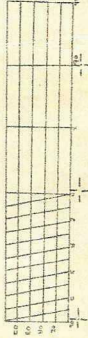
विभागात् ग्राम नम्बर ३

आडापई

बलिचापट्टी

मण्डलक पारिभाषण संघ, मण्डल एवं उपविभाग

संस्करण १६६०



Acting Forest Officer
Divisional Forest Division
Chaibasa Forest Division

११६६०-६१६६५
 विभागात् ग्रामिका
 ग्रामिका नम्बर ११६६०
 ग्रामिका नम्बर ११६६५
 ग्रामिका नम्बर ११६६६
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 ग्रामिका नम्बर ११६६८
 ग्रामिका नम्बर ११६६९
 ग्रामिका नम्बर ११६७०

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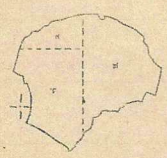
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Annexure - K

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ADOB

Index to Sheets



Parsi No 400
 नाम ग्राम पड़ोसा चादर नं १
 याना कोरबान
 सन्तर ४००

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जिला सिंहभूम
 सिमाना १६ - ० सीक
 प्र. क्रि. (R. P.) १/३६००८ (सीक १)
 सन् १९६०-६१ ई.सं.

सन्तर ४१६
 सन्तर ४६०
 सन्तर ४०३

कुमार डीह

सिमाना १६ का १ सीक

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42	43	44	45	46	47	48	49	50	51	52	53	54	55	56	57	58	59	60	61	62	63	64	65	66	67	68	69	70	71	72	73	74	75	76	77	78	79	80	81	82	83	84	85	86	87	88	89	90	91	92	93	94	95	96	97	98	99	100
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सिल पुडो

कोरबान

डाहू साई



सरकारके अधिकार प्राप्त कृत एवं प्रमाणित

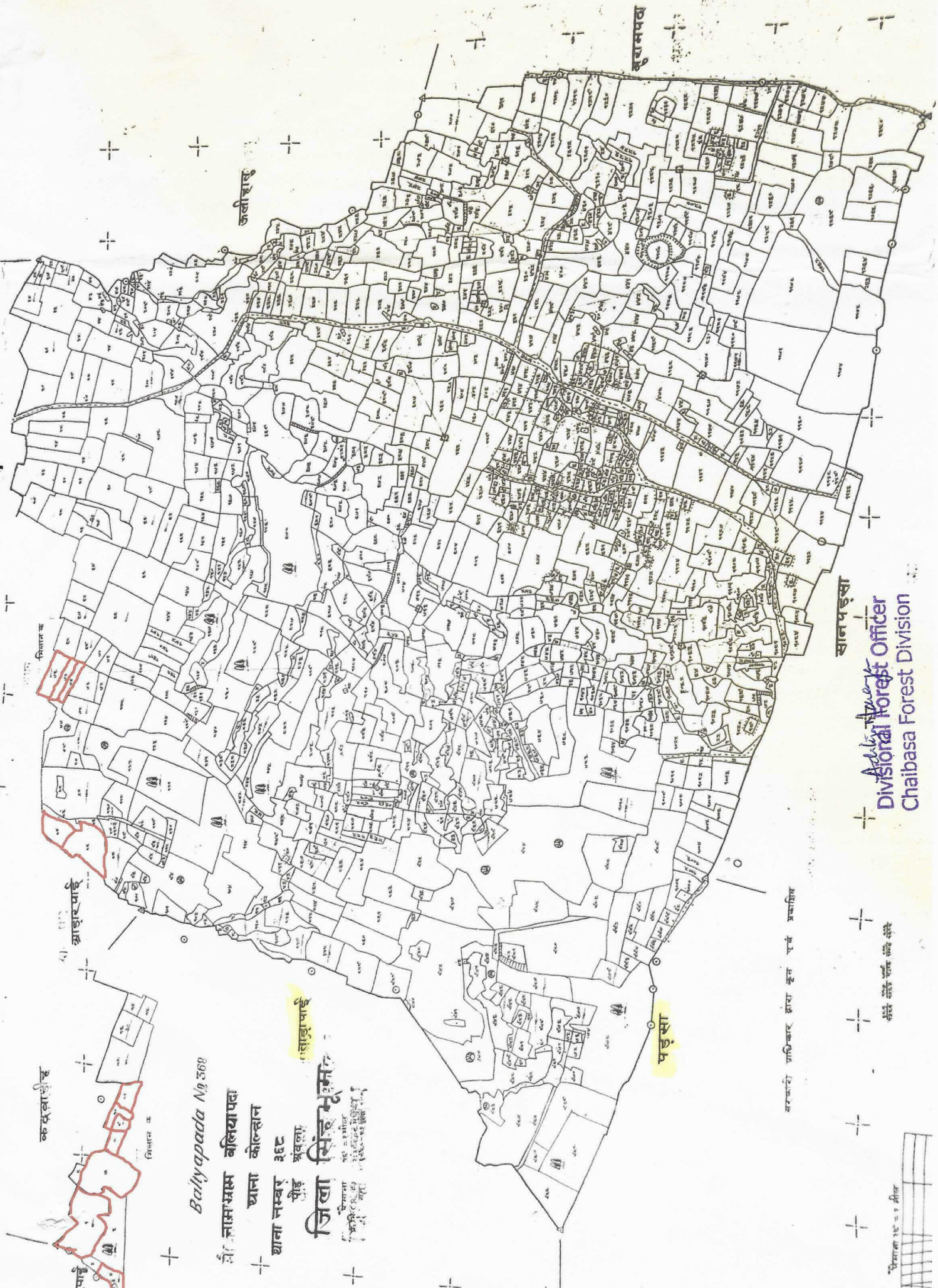
Divisional Forest Officer
 Chaibasa Forest Division


It is certified that the above is a true and correct copy of the original as submitted by the Government Revenue Officer, Chaibasa, Bihar, India, in the year 1960-61.

Divisional Forest Officer
 Chaibasa Forest Division

MASTER COPY

MASTER COPY




 Divisional Forest Officer
 Chaibasa Forest Division

Balyapada No. 368
 नामभूम बलियापदा
 थाना कोल्हान
 थाना नम्बर ३६८
 खवला
 जिला सिंहभूम
 पट्टसा

मरकटोरी प्रधिकार द्वारा मूल पत्र प्रकाशित

दिखाता १:१००० = १ मीटर

(56)

PCCF (HoFF)

PF Section

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi - 110003

Dated: 23rd August, 2022

To

The Principal Secretary (Forest),
Department of Forest and Environment,
Government of Jharkhand,

2318
08/09/2022
Ranchi

Sub: Representation of M/s Singhbhum Agrochem Industries regarding removal of their lease from No-Mining Zone prescribed in Management Plan for Sustainable Mining (MPSM) for West Singhbhum District of Jharkhand.

Ref: (i) Letter from M/s Singhbhum Agrochem Industries dated 9.04.2022 & 15.06.2022.
(ii) MoEF&CC letter dated 11.04.2022 (copy enclosed)

Sir,

I am directed to refer to this Ministry's letter of even number dated 11.04.2022 on Reassessment Study for amendment in MPSM in Saranda and Chaibasa Forest Division wherein Ministry had informed that no further reassessment study shall be taken up for fresh delineation of conservation zones/ mining zones. Further, as per the MPSM report, Bamebasa and Mauda villages of Chaibasa Division falls in the Conservation Zone, where mining activities are prohibited.

In view of the above, the State Government is requested to take necessary action as per the position mentioned above and inform the action taken to this Ministry.

Digitally Signed by Charan
Jeet Singh
Date: 24-08-2022 14:34:38
Reason: Approved

Yours faithfully,
Sd/-
(Charan Jeet Singh)
Scientist-D

Copy to:

- 1. The PCCF (HoFF), Department of Forest, Government of Jharkhand, Ranchi
- 2. The DDGF (Central), Regional Office, MoEF&CC, Ranchi
- 3. M/s Singhbhum Agrochem Industries, Opposite Saheed Park, Near Pani Tanki, West Singhbhum, Chaibasa-833201, Jharkhand

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